

(30)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.NO. 357/92

Date of Order: 9.2.1994

BETWEEN :

1. S.Subramanyam	21. J.R.K. Reddy
2. G.Durwasulu	22. C.Jayarami Reddy
3. C.V.Naidu	23. R.Chengalrayulu
4. P.R.Naidu	24. N.Meeraiah
5.Y.K.Rama Murthy	25. D.B.Rajulu
6. B.Yellappa	26. M.Suresh Kumar
7. N.V.Raghavachari	27. B.Muni Reddy
8. P.Harinath	28. O.Venkata muni Chetty
9. K.Balakrishna Reddy	29. K.Ananthasayanam
10. S.Balasubramanyam	30. P.Rangaiah Chetty
11. M.Ramoorthy	31. M.Gaana Shankar
12. T.Krishna Reddy	32. <u>S.K.Rafi</u>
13. B.Muniratnam	33. S.Nawshad
14. S.Rajanna	34. S.M.Adinarayana Murthy
15. P.B.Naidu	35. M.Deshai
16. B.Ramakrishnaiah	36. P.Penchulaiah
17. P.Ibrahim	37. N.Bhaskar
18. V.Damodharam	38. S.M.Rafi Ahmed
19. K.Munaswamy	39. S.Mowlali Sahab
20. S.Bhupal Reddy	40. M.Venkatramaiyah

.. Applicants.

A N D

The Union of India represented by:

1. The Secretary, Ministry of Finance,
Department of Expenditure, New Delhi.
2. The Secretary to Government,
Department of Posts, New Delhi.
3. The Chief Post Master General,
Hyderabad-1.
4. The Post Master General, Kurnool.
5. The Superintendent of Post Offices,
P.O.S, Tirupathi.

.. Respondents

: 3 :

Copy to:-

1. The Secretary, Ministry of Finance, Department of Expenditure, Union of India, New Delhi.
2. The Secretary to Government, Department of Posts, New Delhi.
3. The Chief Post Master General, Hyderabad-1.
4. The Post Master General, Kurnool.
5. The Superintendent of Post Offices, P.O.S., Tirupathi.
6. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
7. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

With a copy
of order in
CAT 51911
dt. 9/2/74

Rem/-

Hyderabad

.. 2 ..

Counsel for the Applicants

: Mr. K.S.R. Anjaneyulu

Counsel for the Respondents

: Mr. N.V. Ramana, & Adl. Case

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

(Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

The facts in this OA and the issues raised therein are similar to those in OA.511/91 which we have separately disposed of today. The only difference is that the applicants in this OA are the employees of the Department of Posts. The respondents in the reply affidavit have stated that the department is already seized off the matter. For the reasons stated in O.A.511/91 this OA is also dismissed. There shall be no order as to costs.

Copy of the order in O.A.511/91 may be enclosed to this order also.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. Gorthi
(A.B.GORTHI)
Member (Admn.)

Dated: 9th February, 1994

(Dictated in Open Court)

sd

*Arre 21/2/94
Dy. Registrar/Judl.)*

(contd. - - B)

X O.A. 357/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
UNDER THE BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 9/2/1994.

ORDER/JUDGMENT:

M.A./P.A./C.A. - No. _____

O.A. No. _____

T.A. No. _____

357/92

(W.P. No. _____)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

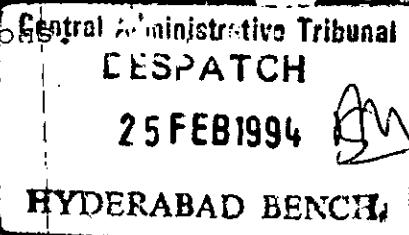
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



Don
1/2/94